



**NATIONAL SOLAR ENERGY FEDERATION OF INDIA**  
Regd. No. 362 / IV of 8 May, 2013

**भारतीय सौर ऊर्जा महासंघ**  
पंजीकरण नं 362 / IV - 8 मई, 2013

Ref no: NSEFI/CERC/2024-25/0015

Date: 03/05/2024

To,  
Harpreet Singh Pruthi  
Secretary CERC,  
Central Electricity Regulatory Commission  
36, Janpath Rd, Janpath, Connaught Place,  
New Delhi, Delhi 110001

Subject: Revised Comments on **Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024**

Dear sir,

Greetings from National Solar Energy Federation of India (NSEFI)!

We from the National Solar Energy Federation of India would like to share our gratitude towards CERC for their kind support in the growth of the renewable energy sector. We would like to share a list of comments on **Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024** along with additional comments from our members

Please find the attached comments in the **Annexure** for your reference.

Looking forward to your continued support.

**With Best Regards**



**Subrahmanyam Pulipaka**  
Chief Executive Officer  
National Solar Energy Federation of India



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### Annexure:

### Comments in Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024

Clause No.	Draft Amended Regulation	Change suggested	Rationale
<b>Regulation 28 (5)</b>	Each RLDC and NLDC shall be allowed to recover incentive of 12% of its Annual LDC Charges for performance level of 90% against the KPIs. The performance of previous year ending on 31st March shall be considered for calculation and recovery of incentive in the year. Provided that the incentive shall increase by 1% of Annual LDC Charges for every 5% increase of performance above 90% on a pro-rata basis. Provided further that incentive shall be reduced by 1% on a pro-rata basis for every 3% decrease in performance level below 90%.	Each RLDC and NLDC shall be allowed to recover incentive of <del>12%</del> 7% of its Annual LDC Charges for performance level of 90% against the KPIs. The performance of previous year ending on 31st March shall be considered for calculation and recovery of incentive in the year. Provided that the incentive shall increase by 1% of Annual LDC Charges for every 5% increase of performance above 90% on a pro-rata basis. Provided further that incentive shall be reduced by 1% on a pro-rata basis for every 3% decrease in performance level below 90%.	Revision is proposed to reduce burden on users/beneficiaries.
<b>Regulation 29 (2)</b>	(2) Funding for (i) payment of registration and / or application fees for appearing in basic, specialist and management level examinations, (ii) payment towards training expenses		It is submitted that these special allowance may be paid from incentive received by RLDC/NLDC and should not be part of tariff recovered from beneficiary

135-137, 1st Floor Rectangle-1, D-4, Saket District Center New Delhi-110017

Email: [chairman@nsefi.in](mailto:chairman@nsefi.in), [pulipaka@nsefi.in](mailto:pulipaka@nsefi.in), Call: 011-41554149, +91-7045524937, [www.nsefi.in](http://www.nsefi.in)



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	for these examinations, and (iii) payment of incentive for acquiring the certification, shall be made from the LDCD Fund		
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